

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.361  
ANSWERED ON 08.12.2022**

**LEGAL FRAMEWORK FOR ENERGY TRANSITION**

**361. SHRI PRADYUT BORDOLOI:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Government proposes to enact a legal framework for energy transition in the country and if so, the details thereof;**
- (b) whether the Government proposes to formulate a policy to govern phasing down of coal including closure of already abandoned mines and if so, the details thereof;**
- (c) whether the Government has estimated the cost likely to be incurred during energy transition to ensure repurposing of land, infrastructure assets and sustenance of livelihoods of workers among others and if so, the details thereof;**
- (d) whether the Government also proposes to set up a 'Green Energy Transition India Fund' as recommended by the Inter-Ministerial panel; and**
- (e) if so, the details thereof?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) to (e) : The framework for Energy Transition is governed by India's Commitment under Nationally Determined Contribution (NDC) submitted to United Nations Framework Convention on Climate Change (UNFCCC). In this context, Ministry of Environment, Forest and Climate Change (MOEF&CC) has submitted to UNFCCC secretariat a framework document "India's Long-Term Low-Carbon Development Strategy" which has the elements of Long-Term Low-Emissions Development Strategies including rational utilisation of fossil fuel resources, with due regard to energy security, expanding renewables & strengthening the grid etc.**

**Further, with an objective to support energy transition, The Energy Conservation (Amendment) Bill, 2022 has been introduced in the Parliament, which was passed by the Lok Sabha on 08.08.2022; this Bill will be presented for consideration in this Session of Parliament in the Rajya Sabha.**

**The following provisions in the proposed Bill have been included to support to energy transition activities:-**

- (i) Specify minimum share of consumption of non-fossil sources by designated consumers as energy or feedstock;**
- (ii) Specify the carbon credit trading scheme;**
- (iii) Coverage of large residential buildings within the fold of Energy Conservation regime; and**
- (iv) Enhance the scope of Energy Conservation Building Code to include sustainability aspects.**

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